

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) and (b). We are not aware of any judgement delivered by the Supreme Court on 17.12.82 vide Writ Petition No. 5339-41 of 1980 regarding pension of Air Force personnel. However, a judgement was delivered by the Supreme Court on 17.12.82 vide Writ Petition No. 5939-41 of 1980 filed by D.S. Nakara and others. The Supreme Court in this judgement had decreed that the liberalised pension scheme introduced by the Government for calculation of pension of the Government employees retiring on or after 31.3.79, should be made applicable to all those who retired prior to the above date and no arrears for the past period should be paid. This judgement in the case of Armed Forces Pensioners was implemented vide orders issued by the Ministry of Defence on 22.11.83 and 3.12.83.

National Bear Park in Gujarat

7750. SHRI CHANDUBHAI DESHMUKH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government have taken a decision to develop a national bear park in Adivasi areas of Broach district in Gujarat;

(b) if so, the details of the plan chalked out by Government for the rehabilitation of the Adivasis displaced therefrom;

(c) whether Adivasis have opposed this plan; and

(d) if so, the reaction of Government in this regard?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROURAY): (a) to (d). The Government of Gujarat have informed that there is no proposal to develop a National Bear Park in

Bharuch district. However, the Government of Gujarat had established the Shoolpaneswar Wildlife Sanctuary in Bharuch district in 1987 with an area of 448.18 sq. Kms. This includes 150.87 sq. Kms., of area of the erstwhile Dhumkhal Sloth Bear Sanctuary established in 1982. The State Government does not intend to translocate any settlement inside the sanctuary. The Adivasis living in the sanctuary area have filed a special civil appeal on 8.1.1990 in the Gujarat High Court requesting that they should not be displaced. The State Government however, has no plans for displacing these Adivasis.

[English]

UGC Grants to Garhwal University

7751. SHRI C.M. NEGI: Will the PRIME MINISTER be pleased to state:

(a) the grant-in-aid given to the Garhwal University by the UGC during the last three years, yearwise;

(b) whether Government are considering to raise the amount of grant being given to this University;

(c) if so, the details thereof;

(d) whether Government propose to accord Central status to this University; and

(e) if so, the steps being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) According to the information furnished by the University Grants Commission, the grants given to Garhwal University by the U.G.C. for general development and for special schemes during the last three years are as follows:

<i>Rupees in lakhs</i>	
<i>Year</i>	<i>Amount of grant</i>
1	2
1987-88	86.52
1988-89	13.16
1989-90	41.30

(b) and (c). U.G.C. have invited proposals from all universities, including the Garhwal University, for assistance during the 8th Plan. According to the information furnished by UGC, the level of assistance during the 8th Plan would continue to remain at least at the same level as during the 7th Plan.

(d) and (e). The Garhwal University has been established under an Act of State Legislature, and as a matter of policy the Central Government does not convert State University into Central Universities.

Expansion of IRE Factory at Manavalakurichy

7752. SHRI N. DENNIS: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to expand the Indian Rare Earths factory at Manavalakurichy;

(b) whether the Rare Earths available there would be utilised by setting up factories in Kanyakumari District; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) There is no proposal for expansion of the Indian Rare Earths factory at Manavalakurichy. A scheme for modernisation of the Mineral Separation Plant is however under implementation. The scheme

consists of setting up of a Concentrate Upgrading Plant (which has been commissioned in March, 1990) and modernisation of the existing plant by addition to and replacement of certain plants and machinery.

(b) There is no proposal of the Government to set up any new factories for processing beach sands in Kanyakumari District.

(c) Does not arise.

[*Translation*]

Grants to Ranikhet Cantonment Municipality for Construction Works

7753. SHRI HARISH RAWAT: Will the PRIME MINISTER be pleased to state:

(a) whether any request has been received from Ranikhet (Uttar Pradesh) Cantonment Municipality for providing grants for the various construction works;

(b) if so, the head-wise amount of grant demanded by the said municipality for the year 1990-91; and

(c) whether this amount has been sanctioned; and if not, the reasons for delay?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) Requests for release of funds for road repairs, replacement of water supply distribution lines and augmentation of water supply were received during 1988-89 from the Cantonment Board. No request during the current financial year i.e. 1990-91 has been received so far.

(b) and (c). Does not arise.

Loans for Ex-Servicemen

7754. SHRI HARISH RAWAT: Will the PRIME MINISTER be pleased to state: